



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification
Srinagar, the 5th June, 2018

SRO 259 .-In partial modification of notification SRO 63 of 2018 dated 05.02.2018 read with notification SRO 122 of 2018 dated 5th March 2018 and notification SRO 169 of 2018 dated 12th April 2018 regarding Budgetary support to the manufacturing units in the shape of reimbursement of State Taxes paid under the scheme Jammu and Kashmir reimbursement to taxes for promotion of small/medium/large scale industries in the State of Jammu and Kashmir, the Government hereby direct that the following second proviso shall be deemed to have existed ab-initio in para 5.1:-

"Provided further that for the period from 1st January 2018 to 31st March 2018, the eligible unit shall file an application on prescribed format notified by Commissioner Commercial Taxes on or before 15th June 2018"

By order of the Government of Jammu and Kashmir

Sd/-

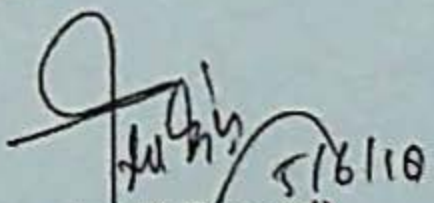
(Navin K. Choudhary), IAS
Principal Secretary to Government,
Finance Department

Dated: 05.06.2018

No: ET/Estt/203/2017

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to Government.
6. Principal Secretary to Hon'ble Chief Minister.
7. All Commissioner/Secretaries to Government.
8. Divisional Commissioner, Jammu/Kashmir.
9. Excise Commissioner, J&K, Srinagar.
10. Commissioner, Commercial Taxes, J&K, Srinagar.
11. Additional Commissioner Commercial Taxes (Adm) Jammu/Kashmir.
12. Additional Commissioner Commercial Taxes Tax Planning, J&K.
13. Private Secretary to Hon'ble Minister for Finance.
14. Private Secretary to Hon'ble Minister of State for Finance.


(Dr. Aadil Fareed)

Under Secretary to Government